

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-04-2024 AT 10:30 AM**

**RCP (IB) No. 3/9/HYD/2024 (CP (IB) /276/HYD/2021)  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Divyajyothi Engineers & Contractors Pvt Ltd

**...Operational Creditor**

**AND**

Aditya Housing & Infrastructure  
Development Corporation Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**RCP (IB) No. 3/9/HYD/2024**

Learned Counsel Mr Rekhala Prabhakar, for Operational Creditor present through Video Conference.

Learned Counsel Mr Maharshi Viswaraj, for Corporate Debtor present physically.

It is represented that both parties are intending to settle the matter and in process. Both sides are directed to reconcile their accounts within one week if there is no settlement arguments must be made by both sides on the next hearing date without fail. Matter adjourned to 08.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**